

CORRECTED AS ON 30-3-2021

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA FOURTEENTH SESSION, 2021 LIST OF UNSTARRED QUESTIONS FOR ANSWER ON 30 MARCH, 2021

TOTAL NO. QUESTIONS: 84

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^{*}Transferred to Other Days List ** Transferred from Other Days List



FOURTEENTH SESSION, 2021 LIST OF UNSTARRED QUESTIONS FOR ANSWER ON 30TH MARCH, 2021

Total No. of Questions: 84

SHRI ALEIXO REGINALDO LOURENCO

GRIHA AADHAR SCHEMES IMPLEMENTED IN STATE

- 1. WILL the Minister for Women and Child Development be pleased to state:
 - (a) the date the Griha Aadhar scheme was implemented in the State;
 - (b) the year-wise number of beneficiaries under the scheme with total expenditure till date;
 - (c) whether the Government has done any social impact study about the scheme; and
 - (d) if so, the details of the findings of the same?

UNUSED VEHICLES

- 2. WILL the Minister for Public Health be pleased to state:
 - (a) the details of number of vehicles biting dust/not in use during the past 12 months;
 - (b) the details of mileage done by each of the said vehicles;
 - (c) the details of vehicles, make, model, primary health centre wise, urban health centre wise, district hospital wise, GMC wise, DHS wise (example four wheeler ambulance, two wheeler ambulance and jeep, etc);
 - (d) the details of plan of the department about these rotting vehicles;
 - (e) whether the various vehicles will be repaired/auctioned, if so, details thereof; and
 - (f) the details of commencement timelines of the department to auction the vehicles?

SHRI ALEIXO REGINALDO LOURENCO

ORDER/S PASSED BY HON.HIGH COURT

- 3. WILL the Minister for Urban Development be pleased to refer to Unstarred LAQ no. 7 answered on 29/1/2021 and state:
 - (a) whether the order/s passed by Hon.High Court at Bombay in Suo Moto W.P (ST) no.93432 of 2020, is applicable in particular to the case/s reported to CCP in the month of November, 2019 in which show cause notice and inspection were carried out by CCP;
 - (b) if not, whether the CCP has made any efforts before the Hon.High Court to get these case/s excluded from the purview of the said order as CCP being under obligation of their duties and responsibilities that owed to the public;

- (c) the measures CCP intends to take to fulfill their duties/obligations in respect of the case/s reported in the month of November, 2019; and
- (d) the photocopies of orders of WP(ST) No.93432 of 2020 passed by the Hon.High Court at Bombay with reasons if any, for cause of action?

VIBRANT GOA

- 4. WILL the Minister for Industries Trade and Commerce be pleased to state:
 - (a) the amount of money spent from Government exchequer on Vibrant Goa;
 - (b) the details of name of the person/agency and date to whom and when the money was paid; and
 - (c) the details of tangible benefits accrued to Goa on account of this?

SHRI ALEIXO REGINALDO LOURENCO

WORKS EXECUTED BY GOA IDC

- 5. WILL the Minister for Industries, Trade and Commerce be pleased to state:
 - (a) the details of all works above Rs.10 lakhs and below executed by Goa IDC during the last four years; and
 - (b) the details of name of work, address of contract, estimated cost of work, amount tendered by successful contractor, dates of commencement, completion of work, total amount paid to contractor?

QUALITY CHECKING PROCEDURE ON IMPORTED FISH FROM OTHER STATES

- 6. WILL the Minister for Public Health be pleased to state:
 - (a) the month wise quantity of fish from other States entering Goa in the last 3 years;
 - (b) the controls, systems and quality checking procedures adopted on this fish imported from other States; and
 - (c) the steps taken by the Government to check harmful preservatives and chemicals like formalin in fish?

SHRI ALEIXO REGINALDO LOURENCO

PROJECTS UNDERTAKEN BY THE GSIDC

7. Transferred to Department of Finance as Unstarred LAQ No. 83 and will be answered on 8/4/2021.

SHRI ALEIXO REGINALDO LOURENCO

WATER LEVEL METERS

- 8. WILL the Minister for Water Resources be pleased to state:
 - (a) the list of water level meters across rivers and dams across Goa and whether they are working or not and if not, the reason for the malfunctioning;
 - (b) the information about the water level meters shared with the concerned emergency / disaster management services specially when the water rises to danger levels;
 - (c) the level in peak monsoon and peak summer with details for last 5 years till date; and

(d) whether any grave anomalies are noticed and steps taken towards the same?

SHRI ALEIXO REGINALDO LOURENCO

RRs FOR STAFF NURSES

- 9. WILL the Minister for Public Health be pleased to state:
 - (a) furnish RRs copy of staff nurses to be recruited at Directorate of Health, GMC, GDC, IPHB;
 - (b) whether RRs for DHS, GMC, GDC & H and IPBH are same for all if not furnish category wise;
 - (c) whether BSC nursing and GNM nursing can be treated on par for the above mentioned post; and
 - (d) the basic requirements for admissions for BSC nursing and GNM nursing course in Goa?

SHRI ALEIXO REGINALDO LOURENCO

HIKE IN SALARIES AND FACILITIES FOR STAFF AT COVID-19 FACILITIES

- 10. WILL the Minister for Public Health be pleased to state:
 - (a) whether the Goa Government has hiked salaries of staff working at COVID-19 facilities by 20% if so furnish details, if not the reason thereof;
 - (b) the number of staff working at COVID-19 facilities have been covered under Rs. 50 lakh insurance cover; and
 - (c) the number of health staffs has been tested positive during the pandemic, furnish details center and hospital wise?

SHRI ALEIXO REGINALDO LOURENCO

APPLICATION RECEIVED FOR THE POST OF STAFF NURSES IN GOA MEDICAL COLLEGE

- 11. Will the Minister for Public Health be pleased to state:
 - (a) the number of BSC in nursing candidates applied for the post of staff nurses in recently held recruitment at Goa Dental College and Hospital;
 - (b) the number of GNM in nursing candidates applied for the post of staff nurses in recently held recruitment at Goa Dental college and Hospital;
 - (c) furnish the copies of documents submitted by all selected candidates for the post of staff nurses;
 - (d) document verification schedule for each applicants with name details; and
 - (e) furnish the list of selected candidates with name and address?

INQUIRY ON LADLI LAXMI AND GRIHA AADHAR SCHEME

- 12. Will the Minister for Women & Child Development be pleased to state:
 - (a) whether it is fact that many applications to avail benefit of Ladli Laxmi and Griha Aadhar Scheme are submitted from Canacona Constituency from 2017 till date; and
 - (b) if yes, furnish the details such as total number of applications submitted from 2017 to till date, total number of applications sanctioned, total number of applications pending with addresses and reasons for pendency?

SHRI ALEIXO REGINALDO LOURENCO

IMPLEMENTION OF DEEN DAYAL SOCIAL SECURITY SCHEME

- 13. Will the Minister for Public Health be pleased to state:
 - (a) whether the Deen Dayal Social Security Scheme been implemented in the State;
 - (b) furnish the details of the original name of the scheme mentioned in the notification;
 - (c) Kindly furnish year wise number of beneficiaries of different categories under the scheme with total expenditure till date; and

(d) whether there is has any social study been made about the impact of this scheme if yes, furnish the findings?

SHRI ALEIXO REGINALDO LOURENCO

IRRIGATION TANK AT VAIGANGAL POLLEM

- 14. Will the Minister for Water Resources be pleased to state:
 - (a) whether the Government is aware of the irrigation tank at Vaigangal Pollem in village Panchayat Loliem in Canacona Constituency;
 - if yes, whether Water Resource Department tank at Vaingangal has sufficient water to supply water to three different wards of Village Panchayat;
 - ii. if yes, whether Government intends to handover the irrigation tank to PWD Water Supply;
 - iii. if no, furnish the reason for the same;
 - (b) whether it is a fact that some of bandharas in Canacona taluka are managed and maintained by the WRD department of Quepem division;
 - i. if so, whether the Government intend to handover these bandharas to Canacona Water Resource Department;
 - ii. if so, provide the timeframe when it will be handed over; and
 - iii. if no, furnish reasons for the same?

SHRI ALEIXO REGINALDO LOURENCO

HINDU CREMATORIUM AT NAGARCEM IN ANACONDA MUNCIPAL AREA

- 15. Will the Minister for Urban Development be pleased to state:
 - (a) whether the Government is aware that there is Hindu Crematorium at Nagarcem in Anaconda Municipal Area on the land belonging to Communidade;
 - (b) if yes, whether the Government has received any proposal to acquire land to construct Hindu Crematorium;
 - (c) if yes, whether Government intend to acquire land and construct the Crematorium;
 - (d) if yes, furnish the details thereof; and

(e) if no, reason for same?

SHRI DIGAMBAR KAMAT

FISH FARMING IN GOA

- 16. WILL the Minister for Fisheries be pleased to state:
 - (a) whether the Government has received any proposal from the Central Government with Financial package to promote Fishing Business in Goa; furnish details with copy of the proposal and details of financial package;
 - (b) whether the Government has received the funds from the financial package announced by the Central Government to promote Fishing Business in Goa; if so, the details of the date on which the said package was received;
 - (c) whether the Government has started utilizing or utilized the funds from the said package, if so, furnish all relevant details;
 - (d) whether the Government has done any study on the proposal of Marine Cage Farming received from the Central Government with regards to its impact on the Marine Life in Goa; furnish copy of the study report;
 - (e) whether the Government has taken all the stakeholders into confidence while implementing the proposal of the Central Government to promote Fishing Business in Goa; and
 - (f) whether the Government has received any representation/complaints/ objections from the Fishermen Community/ fishermen Association with respect to the financial package announced by the Central Government for promotion of cage fishing in Goa; if so, furnish copies of all such representation/complaints/objections?

SHRI DIGAMBAR KAMAT

CBI FIR ON M/S. META COPPER AND ALLOY LTD.

17. WILL the Minister for Industries Trade and Commerce be pleased to state:

- (a) whether the Government is aware that the CBI has registered a FIR in December 2020 in the matter of scam undertaken by Meta Copper and Alloy Ltd and others under various sections on a complaint by United Goans Foundation, if so, furnish the FIR copy;
- (b) the status of the complaint filed by United Goans Foundation to the Minister Industries, Secretary Industries and Vigilance Officer GIDC in the same matter;
- (c) whether the action has been initiated to cancel the illegal transfer of land from Meta Copper to Varma Sir, India Logistics and Warehousing Pvt. Ltd. As assured in the previous Assembly Session, furnish details along with file notings, Government direction and action taken report;
- (d) whether the GIDC recovered the 26 crores of transfer fees from the Allottee due to faulty charging of transfer fees;
- (e) the steps taken by GIDC to repossess the said land and revert it back to the GIDC first because of faulty process and due illegal transfer and use;
- (f) the action proposed to be taken against all the GIDC employees and board members involved in the illegal transfer of the said land from Industrial to Service Industry;
- (g) whether the Government decision overrule the provisions of the GIDC Act or the regulations of GIDC; if so, under what sections of the legal framework can the same be undertaken and how; and
- (h) whether the Government informed the Hon. High Court in matter of STM/1238/2020 in the matter of Varama Sir India Logistics and Infrastructure Pvt.Ltd v/s GIDC that the matter is now being investigated by the CBI?

PRESERVATION OF SPRINGS AND WELLS

- 18. WILL the Minister for Water Resources be pleased to state:
 - (a) whether the Government has any data pertaining to the number of Wells and Springs in the State of Goa;
 - (b) the number of wells and Springs are operational in the State of Goa; give details Taluka-wise from 2017 till date;

- (c) the number of wells and springs are contaminated in the State of Goa; the action taken by the Government to ensure that the Water Quality is made free of contamination;
- (d) the number of wells and springs that are closed or buried in the last 5 years in the State of Goa;
- (e) the number of well and springs have water quality of medicinal value; the action taken by the Government to preserve those wells and springs; and
- (f) whether the Government has any plans to maintain/preserve the wells in the Urban Areas as well as rural areas of Goa; if so, furnish details of the Action Plan?

PROJECTS UNDERTAKEN BY GOA ELECTRONICS LIMITED

19. Transferred to Department of Finance as Unstarred LAQ No. 84 and will be answered on 8/4/2021.

SHRI DIGAMBAR KAMAT

GIDC PLOTS ALLOTTED TO GOVERNMENT SERVANTS OR THEIR RELATIVES

- 20. WILL the Minister for Industries Trade and Commerce be pleased to state:
 - (a) the status of action taken against the employees who possess GIDC plots, furnish details with file notings;
 - (b) whether any Government servant/s or his/her dependents, relatives participate in allotment process initiated by his/her Department without informing the Department;
 - (c) the provisions of the applicable CCS Conduct Rules under which action can be initiated against such employees;

- (d) the details of the Conduct Rules applicable to GIDC, furnish a copy of the notification and Board decision adopting or framing the Conduct Rules;
- (e) the number of employees involved in acquiring plots illegally of GIDC have retired till date and reasons for not initiating any action against such employees by the Government;
- (f) the number of employees involved in acquiring plots (present and retired) were part of the process of creation of plots and allotment of the same, passing plans, construction license, occupancy etc. to his dependents or family members;
- (g) whether all the allotment were carried out to the family members of GIDC or Government employees, done in transparent and fair manner, furnish a copy of individual case report of each case;
- (h) furnish copies of GIDC notings or reports of the cases enquired/investigated by the Vigilance Cell of GIDC on allotment of plots to its employees or their relatives; and
- (i) furnish copies of all file notings related to the illegal allotment of plots in GIDC Estates and copies of Directions received from the Secretariat/Minister related to the same?

FISH TESTING FACILITY IN THE STATE

- 21. WILL the Minister for Public Health be pleased to state:
 - (a) whether Government has set up any mechanism to ensure the availability of Hygiene and Healthy fish to the people of Goa with relevant details;
 - (b) whether the Government has any mechanism to monitor the sale of Hygienic and healthy fish to the people of Goa;
 - (c) whether the Government ensure that the fish available in Goa is not formalin laced or laced with chemical and other substances which are bad for health; if so, the measures adopted by the Government to ensure formalin free fish in Goa;
 - (d) whether the Government has any testing facility to test fish in Goa; if so, the details with locations, staff strength of all such facilities in the State;

- (e) whether the Government has started fish testing laboratory in Goa; if so the details of the same with location, testing done with the copies of report on daily basis from 2017 till date; and
- (f) the current status of the fish testing laboratory in the State?

DDSSY SCHEME

- 22. WILL the Minister for Public Health be pleased to state:
 - (a) the number of private hospitals, diagnostics centres, laboratories, radiology centres are empanelled with and recognized by Directorate of Health Services, Government of Goa for providing healthcare to citizen of Goa under DDSSY Schemes;
 - (b) the list of above service providers approved list of services provided and the date since when they have been providing services;
 - (c) the total outstanding payment owed by the Directorate of Health Services/Government of Goa to each of these service providers as on date:
 - (d) the date by which the Government intends to pay off each of these service providers;
 - (e) whether the Directorate of Health/ Government of Goa been providing treatment for Covid-19 to people of Goa under DDSSY Scheme;
 - (f) the number of private hospitals, diagnostics centres, laboratories, radiology centres have been providing or have provided services to Covid-19 patients as recommended by Directorate of Health Services;
 - (g) the outstanding payment owed by the Directorate of Health Services to each of these service providers;
 - (h) the date by which the Government intends to pay off each of these service provider;
 - (i) the information on how does the Directorate of Health service intends to pay off outstanding;

- (j) furnish the list of Covid -19 patients including Members of Parliament of India, spouse and other dependents, past MP's, serving officers, spouses and dependents of Government of Goa that has been referred/ recommended by Directorate of Health Services / Government of Goa for treatment at Private Hospitals;
- (k) hospital-wise list of above patients, number of days stay in the respective hospital, cost incurred in treatment and other services; (including diagnostics services);
- (I) the total cost of treatment for each patient as above will be borne by DHS/ Government of Goa;
- (m) the time frame by when the Directorate of Health services will pay the above payment and settle the bills;
- (n) the total expenses incurred by DHS and Goa Medical College for creation of additional new infrastructure and up gradation of existing facilities and infrastructure for Covid -19 at various hospitals& Heath Centers; and
- (o) the source of funds for creation of the aforesaid facilities with item-wise breakup?

OPEN SPACE IN INDUSTRIAL AREA

- 23. WILL the Minister for Industries Trade and Commerce be pleased to state:
 - (a) copy of all the original layout plan of Industrial Estate of GIDC approved by the TCP or PDA or any other authority applicable, provide physical copy along with Digital Image in CD/DVD/pendrive;
 - (b) the details of total area phase-wise of all the Industrial Estate;
 - (c) area and percentage wise statement of open space in each Industrial Estate and area of GIDC along with the plot number assigned to each area respectively when layout plan was initially approved;
 - (d) status as on date of each open space as per point no.3; (clause C)

- (e) the details of authorities who are authorized to approve the layout plan in the industrial estate of GIDC;
- (f) area of all individual Industrial Estate along with copies of conversion sanad of all the Industrial Estate in the State;
- (g) whether construction can be undertaken in GIDC industrial estate without the conversion Sanad;
- (h) whether the GIDC received any complaint with regards to construction along with details of action taken; and
- (i) the authority which is responsible for permitting the construction activity in GIDC estate without the mandatory conversion sanad?

STAFF STRENGTH OF LEGAL METROLOGY

- 24. WILL the Minister for Legal Metrology be pleased to state:
 - (a) the number of Legal Metrology Officers and Assistant Controller presently working in Legal Metrology Department, furnish details of each person separately with details of his/her current posting, designation, since when working in the particular office and other details;
 - (b) the number of post/s of Legal Metrology Officers currently vacant :
 - (c) furnish details of present posting of the Legal Metrology Officers with details of any additional charge a particular Legal Metrology Officer is holding;
 - (d) whether there is additional burden on Legal Metrology Officer, Assistant Controller of Taluka Offices, furnish reasons for the same ; and
 - (e) the work load on each officer/ Controller / Staff in various officers of Legal Metrology department furnish details of each office separately?

SHRI DIGAMBER KAMAT

PRIVATISATION OF RIVER NAVIGATION IN GOA

- 25. WILL the Minister for River Navigation be pleased to state:
 - (a) whether the Government has any plans to fully or partially privatize River Navigation in Goa;
 - (b) whether the Government has received any proposal from the Central Government for full or partial privatization of River Navigation in Goa;
 - (c) whether the Government has received any proposal on Urban Water Transport Project from the Central Government, furnish details with copy of the proposal and all relevant file notings;
 - (d) whether the Government has taken or will take all the Stakeholders into confidence before implementation of any proposal pertaining to River Transportation in Goa, furnish copies of all relevant documents such as Agenda and minutes of the meetings, communication received from the Stakeholders and public etc;
 - (e) whether the Government has undertaken any study to access the impact of Urban Water Transport project on the environment and marine life of Goa, if so, furnish the copy of the report; and
 - (f) whether the Government will conduct the study to access the impact of Urban Water Transport Project on the environment and marine life of Goa, if so, furnish the schedule of the study to be undertaken?

ITI'S IN GOA.

- 26. WILL the Minister for Skill Development be pleased to state:
 - (a) the total number of ITI's in the State under Government and Private Sector:
 - (b) the details such as names of the course, duration, name of the Centres, fees according to the course selected; number of student

- that are studying in various Centres in the State with details Centre-wise and Course-wise;
- (c) the total strength of the staff of Government ITI's in Goa, furnish name, designation, Department of teaching as well as non-teaching staff;
- (d) whether there is shortage or any vacancies at any of the ITI's in Goa, if so, the relevant details of each ITI separately; and
- (e) whether the Government has taken any steps to fill any vacancies in various ITI's in Goa, furnish the copy of the Action plan?

UTILISATION OF COVID PANDEMIC FUNDS

- 27. WILL the Minister for Public Health be pleased to state:
 - (a) the total amount of funds allocated to the Health Department to tacle Covid 19 pandemic, give bifurcation according to source of funds;
 - (b) the name, designation of the Officers and committee in the Health Department responsible of the allocated Covid funds and maintaining the accounts of the same;
 - (c) the details category wise/item wise on the utilization of the above monies by the Health Department through DHS and GMC for various purposes/ heads as accounted and utilized as on date of providing information;
 - (d) the details of all tenders floated by the Health Department during Covid 19 pandemic along with copies of all the work;
 - (e) the total amount of monies paid to Sodexo India towards service provided under the Covid pandemic along with all work orders issued to Sodexo to provided facilities at any or all the Covid Centres in Goa;
 - (f) the total amount of money spent by Health Department on providing/ undertaking Covid 19 testing, provide name of company undertaking the testing at various centers along with type of testing undertaken, copies of work orders issued, copy of proposal of the said company, copies of proposal by any other company providing test kits, cost of each test according to test

- type to Government of Goa, various types of testing kits used along with details of tenders floated;
- (g) the total number of ventilators purchased by the Health Department from Covid fund or otherwise during this pandemic, cost of purchase of each ventilator, name and number of tender issued for procurement, comparative statement of bidders and supply work order copy and details of allocation of these ventilators hospital wise and as per costs incurred by GMC and DHS separately; and
- (h) the details on total amount spent as on date of proving information, item wise on providing PPE's to the healthcare workers of Goa along with details of costing of each individual item of PPE and details of distribution hospital and facility?

PRIVATE WATER TANKER OPERATORS IN GOA.

- 28. WILL the Minister for Water Resources be pleased to state:
 - (a) the number private water tanker operators are operating in Goa who supply ground water to various Industrial/commercial/Residential Complexes;
 - (b) whether the Government has fixed any rate for supply of ground water by private water tanker operators, furnish details of the rates and revenue earned by the Government from 2012 till date;
 - (c) the methodology for carrying out the business of private water Tanker operations in Goa, furnish details such as registration process, fees if any and other relevant details;
 - (d) whether there is any monitoring the drawing of water from the ground and its supply, if yes, provide all relevant details including the methodology of monitoring system; and
 - (e) whether the Government, believes that conservation of water is very important, if so, whether the Government desires to takes strict measures to ensure that illegal usage of ground water especially for Commercial purpose is controlled?

CONSTRUCTION OF BRIDGES OVER CANALS.

- 29. WILL the Minister for Water Resources be pleased to state:
 - (a) the number of Complaints filed against illegal construction of bridges over Canal, furnish all relevant copies of complaints received from 2017 till date;
 - (b) the details of bridges connecting Private Lands or Field which have been constructed as per water resource Act, furnish all copies of notification/ Act issues by Government;
 - (c) the number of Canal service roads used for residential Purpose; and details such as location etc, from 2017 till date;
 - (d) the number of Canal service road that have been tarred, furnish details of names of the Village, survey number of property, in which such services roads are made; and
 - (e) the details of the proposals which are placed before the Government, for asphalting the canal service roads with details of Villages and survey number etc.?

SHRI DIGAMBER KAMAT

BALWADIS AND ANGANWADIS IN THE STATE OF GOA.

- 30. WILL the Minister for Women and Child Development be pleased to state:
 - (a) the details of total number of Balwadis/Anganwadis in the State of Goa;
 - (b) whether all Balwadis /Anganwadis are having teacher and helpers, if so, furnish details of names of teachers and helpers appointed in each Balwadi/Anganwadi since 2017 till date;
 - (c) if not, the reasons and the efforts made to fill these vacancies;
 - (d) whether the Balwadis/Anganwadis are functioning in Government or rental premise;
 - (e) the details such as location of the place, name of the owner, rent paid etc. if operating from rented premise;
 - (f) the present infrastructure of all these Balwadis/ Anganwadis;

- (g) whether any work of construction of Balwadis/ Anganwadis are tendered from April, 2012 till date;
- (h) if so, the date of tender amount, date of completion, name & address of contractors;
- (i) the present status of work, reasons for delay if any, and the time frame by which the same will be completed; and
- (j) the action taken to provide good infrastructure with Government premises to Anganwadis?

SHRI FRANCISCO SILVEIRA

UPGRADATION OF PRIMARY HEALTH SUB CENTRE

- 31. WILL the Minister for Public Health be pleased to state:
 - (a) whether the Government is aware that Primary Health Sub-Centre in Goa Velha village in St.Andre Constituency is functioning in a private house has insufficient space;
 - (b) whether any action Government intends to take to provide better facilities for the patients at the Sub-Centre;
 - (c) whether the Government has proposed to move the Sub-Centre to a better place; and
 - (d) if so, the details thereof?

SHRI FRANCISCO SILVEIRA

LADLI LAXIMI BENEFICIARIES IN ST.ANDRE CONSTITUENCY

- 32. WILL the Minister for Women and Child Development be pleased to state:
 - (a) the total number of Ladli Laximi applicants from St.Andre Constituency that are not sanctioned the amount since 2017 with their names, address of the non-recipients with reasons thereof;
 - (b) the date by which the amount will be sanctioned;

- (c) the total number of Griha Aadhar applicants awaiting to be sanction, state their names with address with reasons thereof; and
- (d) the date by which the applications will be approved?

SHRI FRANCISCO SILVEIRA

CHECKS BY LEGAL METROLOGY

- 33. WILL the Minister for Legal Metrology be pleased to state:
 - (a) whether the personnel of Legal Metrology frequently visit the Medical and General Store in St.Andre Constituency to check the M.R.P and weight of goods sold;
 - (b) the total number of frequent visits by Legal Metrology personnel in St.Andre Constituency;
 - (c) the total number of Medical Stores and General Stores visited with their names and addresses; and
 - (d) the total number of violations detected and the penalty imposed by the state with their names and address?

SHRI FRANCISCO SILVEIRA

PENDING DAYANAND SOCIAL SECURITY SCHEME CASES

- 34. WILL the Minister for Social Welfare be pleased to state:
 - (a) whether it is fact that several Dayanand Social Security Scheme beneficiaries have not been paid their pension for the last 6-8 months;
 - (b) if so, the reasons for the delay; and
 - (c) the time frame by which all the dues of Dayanand Social Security Scheme pensions will be cleared?

SHRI PRASAD GAONKAR

THE DETAILS OF LIFT IRRIGATION SCHEME IN SANGUEM TALUKA

- 35. WILL the Minister for Water Resources be pleased to state:
 - (a) the total number of area that has been covered under lift irrigation scheme in Sanguem taluka since 2017 till date with details thereof;
 - (b) whether any proposals are pending before the department for lift irrigation scheme in Sanguem taluka with details thereof; and
 - (c) whether any plans are made by the Government to provide 100 percentage coverage under lift irrigation scheme in Sanguem taluka?

SHRI PRASAD GAONKAR

DETAILS INFORMATION OF BENEFICIARIES OF DSS SCHEME

- 36. WILL the Minister for Social Welfare be pleased to state:
 - (a) the names and addresses of beneficiaries of DSS scheme in Sanguem and Quepem taluka since 2017 till date;
 - (b) the names and addresses of rejected applications of DSS scheme in the state since 2017;
 - (c) the reasons of rejected applications; and
 - (d) the names and address of beneficiaries under DSS scheme whose financial assistance are discontinued with reasons thereof?

SHRI PRASAD GAONKAR

REGARDING INCLUSION OF DHANGAR (GAVALI) COMMUNITY IN SCHEDULED TRIBES

- 37. WILL the Minister for Social Welfare be pleased to state:
 - (a) the status of inclusion of Dhangar (Gavali) Community in Scheduled Tribes;
 - (b) whether any reply has been received from the office of the RGI, furnish details; and
 - (c) the steps taken to speed up for inclusion of Dhangar (Gavali) community in the list of Scheduled Tribes?

SHRI PRASAD GAONKAR

DETAIL INFORMATION OF INDUSTRIES

- 38. WILL the Minister for Industries, Trade and Commerce be pleased to state:
 - (a) the number of Industries closed down during the year 2017,2018,2019 and upto February,2020;
 - (b) the efforts made by the Government to revive the Industries;
 - (c) the year wise details of number of workers unemployed due to the closure of Industries;
 - (d) the number of industries set up in the State since 2017 till date; and
 - (e) the number of employment/jobs provided by the industries to Goan youth since 2017 till date?

SHRI PRASAD GAONKAR

MAJOR COMPONENT / INFRASTRUCTURE REQUIRED IN IRRIGATION

39. WILL the Minister for Water Resources be pleased to state:

- (a) whether the Water Resources Department has any plans to work in co-ordination with Agriculture Department as regards major components/ infrastructure required in irrigation; and
- (b) if so, the details thereof with Master Plan Work out?

SHRI PRASAD GAONKAR

REGARDING FRESH WATER SOURCE FOR DRINKING WATER

- 40. WILL the Minister for Water Resources be pleased to state:
 - (a) whether the availability of major fresh water sources for drinking as well as agriculture is from all rivers stating from Western Ghat region of Canacona, Quepem, Samguem, Dharbandora, Valpoi talukas of the State of Goa; and
 - (b) Government has initiated any action plan to harvest the rain water or increase the storage capacity by blocking the flow of water of river or nallah, furnish details?

SHRI PRAVIN ZANTYE

EXPANSION OF INFRASTRUCTURE OF MAYEM PHC BUILDING

- 41. WILL the Minister for Public Health be pleased to state:
 - (a) whether the Government will inform on further progress regarding expansion of the PHC building at Mayem; and
 - (b) the status as on date?

SHRI RAVI NAIK

LAADLI LAXMI AND GRIHA AADHAR APPLICATIONS IN PONDA TALUKA

- 42. WILL the Minister for Women & Child Development be pleased to state:
 - (a) the details of all the Laadli Laxmi and Griha Aadhar applications processed and sanctioned from 2017 till date in Ponda Taluka;
 - (b) the details of all the applications of Laadli Laxmi and Griha Aadhar scheme which are still pending from Ponda Taluka till date, including names of applicants, addresses, contact numbers and reasons for pendency; and
 - (c) the time frame by which they will be approved?

SHRI RAVI NAIK

STATUS OF DEVELOPMENT WORK IN PONDA TALUKA

- 43. WILL the Minister for Water Resource be pleased to state:
 - (a) furnish the details status of development work in Ponda Constituency, Listed below revenue and budget with present status;
 - (b) the details date of estimates prepared date of T.S. Obtain, Date of Administrative approval, Date of tender, date of acceptance of tenders, Date of work Executed, Date of completion, estimated amount and present status;
 - (c) the improvement of Wagh Tali at Opawada in Sy No. 132 of ward No. 3 of V.P Khandepar of Ponda Constituency;
 - (d) the construction of PCC retaining wall at nallah under sy no 144/2 3 & 142 at Opawada V. P Curti Khandepar in Ponda Taluka;
 - (e) side protection work to paddy fields at Ward No.11 near Vishnu Ganesh Gawde house, kelbaiwada in V.P. Curti Khandepar in Ponda Taluka;
 - (f) the construction of concrete canal under Sy. No 55, 56, & 57 at Murdi in V.P Curti Khandepar in Ponda taluka; and
 - (g) the improvement to the existing Nallah form Mahadev temples at Nagzar to Curti Sacov babshile in V.P Curti Khandepar in Ponda Taluka?

SHRI RAVI NAIK

STATUS OF DEVELOPMENT WORK

- 44. WILL the Minister for Water Resources be pleased to state:
 - (a) furnish the details status of development work at Ponda Constituency, listed below revenue and budget with present status;
 - (b) the details date of estimated prepared date of T.S. Obtain, Date of Administrative approval, Date of Tender, date of acceptance of

- tenders, Date of work Executed, Date of completion, estimated amount and present status;
- (c) the improvement of Nallah under Sy No. 134/1, 136/1 & 136/4 at Opawada Curti in V.P. Khandepar of Ponda Constituency;
- (d) improvement to Nallah under Sy no 172/6 of Ponda Taluka of Ponda Costituency;
- (e) the improvement to tanks behind Kutadevi temple & in front of Kutadevi temple in ward No. 3 in V.P Curti Khandepar in Ponda Constituency; and
- (f) the beautification, Landscaping, Paving, Fencing with G.I Mesh with steel angles and barbed wires steel railings, (phase II) of the natural spring at Hanuman Teerth Warkhande of Ponda Constituency in Ponda Taluka?

SHRI RAMKRISHNA DHAVALIKAR

SCHEMES IMPLEMENTED IN FISHERIES DEPARTMENT

- 45. WILL the Minister for Fisheries be pleased to state:
 - (a) the schemes implemented by the Fisheries Department for local fisherman;
 - (b) the details of schemes and year of implementation year wise;
 - (c) the names of Fishermen Taluka wise with address who availed Government schemes for the year 2017-2018, 2018-2019, 2019-2020, 2020-2021 till date including name of schemes; and
 - (d) the details of amount paid on schemes individually to each fisherman as mentioned above with full details mentioned in Serial No. 3 (Clause C)?

SHRI RAMKRISHNA DHAVLIKAR

DDSSY CARD SCHEMES

- 46. WILL the Minister for Public Health be pleased to state:
 - (a) whether Hospitals in the State accepts DDSSY cards for medical treatment of patients;
 - (b) the details such as name of the Hospital, amount covered under the Scheme;
 - (c) whether the Government is aware that many people face problem in Hospitals during the payments of Medical bills under DDSSY Card;

- (d) the actions Government will take if any Hospital does not accept the DDSSY cad; and
- (e) whether the Government have any consumer helpline number for the public during the payment made of Hospitalization bill under DDSSY card; if yes, furnish details?

FISHING TRAWLERS

- 47. WILL the Minister for Fisheries be pleased to state:
 - (a) the details of all trawler companies registered with the Department as on date along with the name of the Trawler, owner details, address, trawler number and copies of permission obtained:
 - (b) the details of all subsidies extended to Trawler in the State;
 - (c) the year-wise details of inland and marine fish caught by each registered Trawler in the last 5 years; and
 - (d) taluka wise details of all complaints received relating to illegalities of Trawler in the State along with the name of the complainant, details of complaint, copy of complaint name of Trawler status of complaint and action taken as on date?

SHRI ROHAN KHAUNTE

MHADEI WATER DISPUTE

- 48. WILL the Minister for Water Resources be pleased to state:
 - (a) the details of the salinity levels of Mhadei water as on date along with copies of all inspection reports carried out till date;

- (b) the copies of all orders/reports and judgments relating to the Mhadei water dispute as on date; and
- (c) whether the Government is aware of any violation by Karnataka Government in respect to the Mhadei water dispute; if so, furnish details thereof along with steps taken by the Government in this regard?

RAIDS BY LEGAL METROLOGY DEPARTMENT

- 49. WILL the Minister for Legal Metrology be pleased to state:
 - (a) the details Taluka wise and Constituency wise of all raids/ inspection carried out by the Legal Metrology Department in the last 5 years along with name of place raided, date of raid items procured details of owner and action taken as on date;
 - (b) the details of the item procured through such raids in the last 5 years along with their present status and its location as on date;
 - (c) the details of the amount collected as fines through such raids in the last 5 years; and
 - (d) the details of all FIRs filed against defaulting traders in the last 5 years along with action taken report as on date?

SHRI ROHAN KHAUNTE

FERRY BOAT IN THE STATE

- 50. WILL the Minister for River Navigation be pleased to state:
 - (a) the details of all Ferry Boats that are presently in operation in the State along with their name owner details, route details and number of trips taken by each Boat in the last 3 years;

- (b) the details of the average passenger count on each Ferry Boat recorded in the last 3 years along with revenue earned through these Ferry Boats in the last 3 years; details
- (c) the details of the staff deployed on each Ferry Boat in the last 3 years along with their name, address, salary, date of appointment and type of employment;
- (d) the details of the expenditure incurred on maintenance of ferry Boats in the last 3 years; and
- (e) the details of all accidents occurred on Ferry Boats in the last 3 years along with the name of boat, route, details of person injured and step taken as on date?

DRUG MANUFACTURERS IN THE STATE

- 51. WILL the Minister for Public Health be pleased to state:
 - (a) the details of all drugs (medicinal and non-medicinal) manufactured in the state of Goa as on date along with the copies of the permissions/license;
 - (b) the details of all drug manufacturers in the State along with their name, address, license copies, type of drugs manufactured and their routine supply outlets; and
 - (c) the details of complaint/objections/raids conducted on the drug manufacturers in the State as on date along with copies of such complaints/objection, details of complainant and action taken by the Government as on date?

SHRI ROHAN KHAUNTE

DAMS IN THE STATE

52. WILL the Minister for Water Resource be pleased to state:

- (a) the taluka wise details of all dams in the State along with its location, date of construction, date of last maintenance, purpose of dam and last inspection carried out by the Dam Safety Panel;
- (b) the details of the amount spent by the Government on construction of each dam as on date along with the cost of maintenance invested in it till date;
- (c) the details of all proposals of new dams to be constructed in the State along with the copies of all file notings, Government notings and correspondence in this regard and location of the dam; and
- (d) the details of all dams proposed to be constructed on the Mhadei river along with the copies of all file notings, Government notings and correspondence, location of the dam and copies of the study conducted thereof?

PROCUREMENT OF COVID19 VACCINE

- 53. WILL the Minister for Public Health be pleased to state:
 - (a) the details of the money spent by the Sate on procurement and distribution of COVID Vaccine as on date along with the details of the Central contribution and its utilization status as on date;
 - (b) the details of the price at which the COVID Vaccine is procured and the rate at which it is given to the public;
 - (c) the details of all COVID Vaccine manufacturers along with their name, address, number of vaccines supplied and money collected as on date; and
 - (d) whether the State is aware of any persons who have availed the vaccine and has still reported with COVID/ death the details?

SCHEMES FOR FISHING COMMUNITY

- 54. WILL the Minister for Fisheries be pleased to state:
 - (a) the details of all schemes extended to the fishing community in the State as on date along with the number of person who have availed the scheme;
 - (b) the year wise and taluka wise details of all persons who have availed the schemes offered to the fishing community by the Center and State in the last 5 years along with their name, address, village, scheme opted, benefits available and fees paid;
 - (c) the details of all persons who benefits/subsidies that have been approved but their amount has not been disbursed till date along with the name of the beneficiary, address, date of application, amount approved, date of approval and reasons for pendency;
 - (d) the details of all persons whose benefits/subsidies that have been approved and disbursed as on date along with the name of the beneficiary, address, date of application, amount approved, date of approval, date of disbursement and amount disbursed; and
 - (e) the details of all persons whose benefits/subsidies that have been rejected till date along with the name of the beneficiary, address, date of application, amount requested, date of rejection and reasons for rejection?

SHRI ROHAN KHAUNTE

VARIOUS SCHEME FOR WOMEN AND CHILDREN IN THE STATE

- 55. WILL the Minister for Women and Child Development be pleased to state:
 - (a) the details of all scheme available for the benefit of women and children in the State along with the copies of the application form, criteria, documents required, fees and prescribed time period for receiving the benefit under the scheme as on date;
 - (b) the year wise and constituency wise details of the number of people who have availed for the schemes in the last 5 years along

- with the details of the persons whose applications are pending and those whose applications are rejected; and
- (c) the details of the yearly funds allocated for all the schemes under this department during the last 3 years along with its utilization status as on date?

LAADLI LAKSHMI SCHEME

- 56. WILL the Minister for Women & Child Development be pleased to state:
 - (a) furnish the Taluka wise and constituency wise details of all applications received under the Laadli Lakshmi Scheme in the last 3 years along with the applicant, address, registration number and date of application;
 - (b) the Taluka wise and constituency wise details of the applications that are pending, cleared and rejected in the last 3 years along with the reasons for delay and rejection as on date;
 - (c) the Taluka wise and constituency wise details of all beneficiaries whose application was sanctioned/approved but money is not disbursed till date from 2017 till date; and
 - (d) the Taluka wise and constituency wise details of the funds received by the Government for the disbursement of benefit under this Scheme and its utilization from 2017 till date?

SHRI ROHAN KHAUNTE

GRIHA AADHAR SCHEME

57. WILL the Minister for Women & Child Development be pleased to state:

- (a) the Taluka wise and constituency wise details of all applications received under the Griha Aadhar Scheme from 2016 till date along with the name of the applicant, address, registration number and date of application;
- (b) the Taluka wise and constituency wise details of the applications that are pending, cleared, and rejected from 2016 till date along with the reasons for delay and rejection as on date;
- (c) the Taluka wise and constituency wise details of all beneficiaries whose application was sanctioned/approved but money is not disbursed till date from 2016 till date;
- (d) the Taluka wise and constituency wise details of the funds received by the Government for the disbursements of benefit under this Scheme and its utilization from 2016 till date; and
- (e) the details of the nodal agency appointed to carry out surveys along with their name, address, business credentials, experience, registration details and copies of surveys carries out from 2016 till date?

DAYANAND SOCIAL SECURITY SCHEME

- 58. WILL the Minister for Social Welfare be pleased to state:
 - (a) the Taluka wise details of all applications received under the Dayanand Social Security Scheme (DSSS) for the last 5 years along with the name of the applicant, date of application, present status, reasons for pendency and rejection;
 - (b) the details of the company/agency appointed by the Government to carry out the survey under the DSS Scheme from 2017 till date along with the tender details, copy of work order, work order amount, bills raised, bills pending and bills cleared as on date;
 - (c) the details of the funds received by the Government for the disbursement of benefit under this Scheme and its utilization from 2017 till date; and

(d) the Taluka wise details of the number of approved beneficiaries whose pensions are pending or blocked from 2017 till date with reasons thereof?

SHRI ROHAN KHAUNTE

FIRE STATION AT PORVORIM

- 59. WILL the Minister for Water Resources be pleased to state:
 - (a) the current status of the Fire Station at Porvorim along with the initial date of completion, revised date of completion, estimated date of completion and reasons for delay;
 - (b) the details of the initial cost of the project and revised cost of project along with details of each source from which funds are requested for this project; and
 - (c) the details of the contractor and consultant along with their full name, address, work order copies, work order amount, details of work completed, details of work pending, bills raised, bills cleared and bills pending as on date?

SHRI ROHAN KHAUNTE

SEZ LANDS

- 60. WILL the Minister for Industries, Trade and Commerce be pleased to state:
 - (a) the list and details of all SEZ land re-procured by your department from SEZ developers including their survey nos, area, village, size of land and date GIDC took over the land;
 - (b) the details of the cost incurred by your department in reprocuring the SEZ land;

- (c) the list along with the details of all consultants and advisors appointed by your department for re-sale of the SEZ lands;
- (d) the copies of all tenders, list of participants, quotations submitted by participants, decision of board, Government notings, file notings and all correspondences relating to the re-sale of SEZ lands by your department;
- (e) whether there is any proposal for allocation/auctioning of SEZ lands? If so, furnish details thereof; and
- (f) the details of the principle amount paid as on date to re-procure the SEZ lands along with the source of the funds, monthly interest paid and tenure of payment?

PROJECTS/ SCHEMES UNDER SKILL DEVELOPMENT

- 61. WILL the Minister for Skill Development be pleased to state:
 - (a) the details of all project/schemes under Skill Development Department in the last 3 years along with the name of scheme, date of implementation, number of persons who have availed the scheme and criteria for availing the scheme;
 - (b) the details of all funds invested by the Government in implementation of each scheme/ projects in the last 3 year along with its utilization status as on date;
 - (c) the details of the nodal officer appointed for implementation of each project/ scheme; and
 - (d) the copies of all agreements/ MOU or any other legally binding documents signed by the Government with regard to the projects/ schemes under Skill Development Department in the last 3 years?

SHRI SUBHASH ANKUSH SHIRODKAR

LAADLI LAKSHMI SCHEME IN SHIRODA CONSTITUENCY

- 62. WILL the Minister for Women & Child Development be pleased to state:
 - (a) the number of forms of Ladli Laxmi have been sanctioned from Shiroda constituency since inception till date; and
 - (b) the number of forms of Ladli Laxmi are still pending with the department from Shiroda constituency; furnish the list?

SHRI WILFRED D'SA

RAIDS CONDUCTED AND INSPECTION CONDUCTED BY DEPARTMENT

- 63. WILL the Minister for Legal Metrology be pleased to state:
 - (a) the details of raids and inspection conducted from the year 2017 till date;
 - (i) the details with name, address and act violated;
 - (ii) the details of consignment compounded during the raid;
 - (iii) the details of penalty and fine imposed?

SHRI WILFRED D'SA

BOREWELLS IN NUVEM CONSTITUENCY

- 64. WILL the Minister for Water Resource be pleased to state:
 - (a) the details of borewells in Nuvem constituency;
 - (b) whether village wells are metered;
 - (i) if yes, furnish details;

- (c) whether raw water available at IDC Verna is being utilized by the industries after reducing the price from 25 per cum to 15 per cum;
 - (i) if no, furnish reasons;
- (d) the details of number of industries which have direct connection to raw water pipeline provided by IDC Verna;
- (e) the details of Revenue received from industries on supply of raw water after deduction of the rate @ Rs 15 per cum; and
- (f) whether the Government will take action to provide 100% raw water to industries at IDC?

SHRI WILFRED D'SA

ILLEGAL LIQUOR SALE & KIOSK IN IDC, VERNA

- 65. WILL the Minister for Industries be pleased to state:
 - (a) whether Government is monitoring the illegal trade of sale of liquor and illegal kiosk in IDC Verna;
 - (i) if yes, the details of illegal kiosk and action taken report?
 - (b) the details of illegal encroachment in IDC land at Verna Industrial Estate with name, address, Sy. No. and area of encroachment;
 - (c) the details of allotment of utility, plots for erection of towers etc in Industrial Estate of Goa with name, address, area of plot and purpose of allotment;
 - (d) the details of mobile tower existing in Industrial Estate of Goa with name, address, name of Tower Company and location with Sy. No.;
 - (e) the action taken on non-utilized plots in IDC Verna;
 - (f) the action taken against illegal Towers erected in Verna Industrial Estate; and
 - (g) whether CIPLA Pvt. Ltd. can be permitted to have 3 towers of Vodafone in their premise for their personal use?
 - (i) if yes, furnish reason; and
 - (ii) if no, the action Government will initiate?

DISASTER MANAGEMENT/EMERGENCY FUNDS

- 66. WILL the Minister for Water Resources be pleased to state:
 - (a) whether any provision of funds available for executing works at the time of emergency within the Powers of Executive Engineer;
 - (i) if yes, furnish details;
 - (ii)if no, furnish reason;
 - (b) whether financial powers of Executive Engineer are as per CPWD Manual if yes, furnish reasons and copy of the circular; and
 - (c) if no, furnish copy of the circular?

SHRI WILFRED D'SA

DETAILS OF INDUSTRIES IN VERNA INDUSTRIAL ESTATE

- 67. WILL the Minister for Industries, Trade and Commerce be pleased to state:
 - (a) the list of industries in Verna Industrial Estate & type and quantity of garbage generated by them on a daily basis;
 - (b) the method of disposal and site identified for the purpose of normal, hazardous, chemical and electronic waste generated by VIE;
 - (c) furnish list of contractors dealing with garbage disposal with names, addresses and disposal sites; and
 - (d) whether GSIDC is carrying our regular inspections at disposal sites?

SHRI WILFRED D'SA

DSS SCHEMES IN NUVEM CONSTITUENCY

68. WILL the Minister for Social Welfare be pleased to state:

- (a) the details of sanctioned cases of Nuvem Constituency under DSS Scheme; details with name, address and Registration/ Sanction No;
- (b) the details of rejected cases of DSS scheme after the survey in Nuvem Constituency; details with name, address and Registration/Sanction Number;
- (c) the details of pending cases not sanctioned till date in Nuvem Constituency with;
 - (i) details with name of applicant, address and date of application.
 - (ii) whether survey is conducted;
 - (iii) name of applicant whose survey is not conducted or applicant not available during survey in Nuvem Constituency; and
 - (iv) name and contact of the surveyor's conducting in Nuvem Constituency?

SHRI WILFRED D'SA

GRIHA AADHAR SCHEME IN NUVEM CONSTITUENCY

- 69. WILL the Minister for Women & Child Development be pleased to state:
 - (a) the details of sanctioned cases of Nuvem Constituency under Griha Aadhar Scheme; details with name, address and Registration/Sanction No.;
 - (b) the details of rejected cases of Griha Aadhar Scheme after the survey in Nuvem Constituency; details with name, address and Registration/Sanction No.;
 - (c) the details of pending cases not sanctioned till date in Nuvem Constituency;
 - (i) details with name of applicant, address and date of application;
 - (ii) whether survey is conducted;
 - (iii) name of applicant whose survey is not conducted or application not available during survey in Nuvem Constituency;
 - (iv) name and contact of the surveyors conducting survey in Nuvem Constituency?

SHRI WILFRED D'SA

RAW WATER AVAILABLE AT IDC VERNA

- 70. WILL the Minister for Industries, Trade and Commerce be pleased to state:
 - (a) whether Raw water available at IDC Verna is being utilized by the industries after reducing the price from 25 per cum to 15 per cum; if not, give reason;
 - (b) the details of the number of industries which have direct connection of raw water pipeline provided by IDC Verna

- (c) the details of Revenue received from industries on supply of Raw water after deduction of the rate @ Rs 15 per cum; and
- (d) what action Government will take to provide 100% Raw water Industries at IDC?

SHRI WILFRED D'SA

COVID-19 TEST

71. WILL the Minister for Public Health be pleased to state the details of Covid-19 Test conducted by the State Government in the month of February and their respective findings, if Covid-19 Test are not conducted, furnish reason?

SHRI WILFRED D'SA

FUNDS UTILIZATION

- 72. WILL the Minister for Water Resources be pleased to state:
 - (a) the details of funds available till date for minor repairs, maintenance, construction of bunds, Development of water ways for the year 2020-2021;
 - (b) the details of funds utilized till date; and
 - (c) the details of availability of funds till date?

SHRI WILFRED D'SA

FISHERIES REGISTRATION

- 73. WILL the Minister for Fisheries be pleased to state:
 - (a) the details of name of fisherman, trader, agents, others who has registered with Directorate of fisheries till date with names and addresses;

- (b) the details of fees/charges paid for registration in various categories till date; and
- (c) the action taken by Government incase fisherman, trader, agent that do not register with the Directorate of fisheries?

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SHRI WILFRED D'SA

CONSTRUCTION OF PRIVATE JETTIES

- 74. WILL the Minister for Fisheries be pleased to state:
 - (a) whether there is any jurisdiction for Directorate of Fisheries to grant permission for construction of Private Jetties in Rivers;
 - (i) if yes. furnish copy of the Notification/bill, rules and regulation if any;
 - (ii) furnish details of number of permission granted for construction of Private Jetties in Rivers of Goa?

SHRI WILFRED D'SA

DEVELOPMENTAL WORKS IN NUVEM CONSTITUENCY

- 75. WILL the Minister for Water Resources be pleased to state:
 - (a) the details of developmental works in Nuvem Constituency from 01/01/2012 till date with
 - (i) the copy of the administrative approval;
 - (ii) the copy of tender notices;
 - (b) the details of work- in- progress with name of Agency and date of completion in Nuvem Constituency;
 - (c) the details of file submitted for administrative approval and expenditure sanctioned with the
 - (i) status of such file; and
 - (d) give details of note approved by Hon'ble Minister for W.R.D and files prepared, not submitted for administrative approval, pending in Division II, W.R.D, Aquem Baixo with details with copy of notes and reason thereof?

LAADLI LAXMI SCHEME IN NUVEM CONSTITUENCY

- 76. WILL the Minister for Women & Child Development be pleased to state:
 - (a) the details of pending application of Laadli Laxmi Scheme from the year 2017 till date in Nuvem Constituency with
 - (i) applicants name;
 - (ii) reason for pending application; and
 - (iii) time frame within which the application will be processed?

SHRI WILFRED D'SA

RECRUITMENT DONE IN THE CATEGORIES OF NURSES, SECURITY GUARD, MTS

- 77. WILL the Minister for Public Health be pleased to state:
 - (a) the details of recruitment done in the categories of Nurses, Security Guards, MTS in Goa Medical College, Goa Dental College, Directorate of Health Services, E.S.I from 01/01/2017 till date with
 - (i) the details with name and address;
 - (ii) whether selection is done by written Test or Oral test? Give details;
 - (iii) whether selection is done based on the merit in the written Test? If yes, give details;
 - (b) furnish the list of name and addresses of the candidates recruited for the above categories;
 - (c) furnish copy of Government approval taken for the said purpose;
 - (d) furnish copy of the Recruitment rules for the recruitment done prior to 2007 and after 2017; and
 - (e) whether any amendment of Recruitment rules is done from 2000 till date. if yes, give copy of the amended Recruitment rules?

SCHEMES AND BENEFICIARIES UNDER THE WOMEN AND CHILD DEVELOPMENT DEPARTMENT

78. WILL the Minister for Women and Child Development be pleased to state:

- (a) whether the Government will increase the salaries of the Anganwadi staff;
- (b) whether the Government is aware that Laadli Laxmi Scheme was launched on 06.07.2012 as one of the flagship programmes of the State Government with an intention to address the undesirable tendency of female foeticides and with an aim towards erasing the general perception that the birth of a girl in the family is the burden on her parents/guardian during her marriage;
- (c) the number of proposals that have been cleared from 2018 till date with date-wise details of their clearance and marriage;
- (d) the number of pending applications from 2018 till date with reasons for pendency;
- (e) the number of beneficiaries under Griha Aadhar Scheme with their names and addresses;
- (f) the number of students in Psychology that have taken advantage of the internship scheme for students of Counselling/ Psychology/ Social Work/ Home Science, etc., with placement of the said students, their names and addresses;
- (g) the names and addresses of the beneficiaries that availed the financial incentives to mothers who deliver a girl child (Mamta)
- (h) the list of the beneficiaries whose applications are pending with their names and addresses and the timeframe by which the financial incentives will be released;
- (i) the names of the beneficiaries that have availed Grant in aid scheme to provide financial assistance to the Mahila Mandals/ Women Self Help Groups (Swawlambhan) in Panaji and Taliegao along with details of the amount granted to them;
- (j) whether the Beti Bachao Beti Padho Scheme is a Central Sector that is implemented through State Governments/Union Territories to empower the girl and enable her education; if so, the details of

- the departments initiative with regard to this scheme along with the names of the beneficiaries if any;
- (k) the number of pregnant women that have taken benefit under the scheme Pradhan Mantri Matru Vandana Yojana with Taluka-wise details of the beneficiaries;
- (l) whether the Government has established a Swadhar Grah in the State; if so the location of and the response for the same; and
- (m) whether the Government has planned to use the Anganwadi workers in the implementation of the preprimary training according to the New Education Policy?

SHRI ATANASIO MONSERRATE

TRAINING FACILITIES

- 79. WILL the Minister for Skill Development be pleased to state:
 - (a) the details of skills training facilities available with the Department; and
 - (b) the location of such centers and the formalities required to avail such schemes?

SHRI ATANASIO MONSERRATE

INDUSTRIAL PROPOSALS TO BOOST EMPLOYMENT

- 80. WILL the Minister for Industries Trade and Commerce be pleased to state:
 - (a) whether the Government will consider to clear Industrial proposals under Single Window Clearance and time bound approvals to boost employment and ease the frustration among Goan youths;
 - (b) the reasons the Goa Industrial Development Corporation (GIDC) has not allotted plots to Industries from the land it got back from the Special Economic Zone (SEZ) case; and
 - (c) the plan of the Government to compensate Goans who have lost their jobs due to the lockdown?

SHRI ATANASIO MONSERRATE

UPGRADATION OF SCHEMES IN URBAN DEVELOPMENT AGENCY

- 81. WILL the Minister for Urban Development be pleased to state:
 - (a) whether the Government is aware that HRIDAY scheme was launched on 21.01.2015 for the development of heritage cities that aimed to preserve and revitalize heritage cities of India to reflect their unique character and also encourages the development of an aesthetically appealing, accessible, informative and secured environment in heritage cities;
 - (b) whether the Government has considered preparing a project to conserve the heritage of the city of Panaji, if not, whether the Government intends to so the same, with details thereof:
 - (c) whether the Government is aware of Digital India as a flagship programme of the Government of India with a vision to transform India into a digitally empowered society with a speedy internet to the citizens thereby targeting social benefits and achievement of financial inclusion in reality;
 - (d) if so, whether the Department takes the benefit of the same so that the digital infrastructure becomes a utility to every citizen;
 - (e) whether the citizens of Panaji city can avail free internet at certain spots to complete their projects;
 - (f) whether the Department has any plans to avail the scheme of 'faecal sludge management strategies' to solve the problem of leaking septic tanks in many buildings in the Panaji city; and
 - (g) under Urban Transport Scheme, whether the Department plans to introduce a pontoon to carry passengers from Panaji to Mormugao via Dona Paula jetty to ease transportation congestion in the city?

COMMUNITY SURVEY

- 82. WILL the Minister for Public Health be pleased to state:
 - (a) whether the Government has conducted community survey to identify people with symptoms of Corona Virus;
 - (b) if so, furnish details Constituency- wise of total number of families surveyed;
 - (c) furnish details Constituency-wise total number of people with symptoms found in the survey;
 - (d) whether the Government has tested the people with symptoms found in the survey; and
 - (e) if so, the result of the same?

SHRI ALEIXO REGINALDO LOURENCO

HOUSES FOR THE HOMELESS

- 83. WILL the Minister for Urban Development be pleased to state:
 - (a) whether the Government has any plan or any scheme to provide houses to homeless persons at subsidized rate in the State of Goa for the next five years;
 - (b) if so, the criteria needed to apply for this scheme by homeless people and the number of houses that are going to be provided by the Government in a phased manner, if so, the details thereof
 - (c) whether the Government has identified the location for the purpose of construction and whether any land has been acquired for the said scheme, if so, the details thereof;
 - (d) the details of the budget provision made by the Government in the financial year(2017-2018); and
 - (e) furnish details of amounts spent and balance amount with details of date-wise expenditure?

PROJECT CLEARANCES AND TAX COLLECTION

- 84. WILL the Minister for Industries, Trade & Commerce be pleased to state:
 - (a) furnish year-wise details of all proposals forwarded by Goa Investment Promotion Board (GIPB) to TCP Department in the last five years along with the copies of the proposal, name of the applicant and their present status as on date; and
 - (b) furnish Taluka wise and year-wise details of all infrastructural tax collected from each project along with the name of the project type of project and area considered for development in the last 5 years?

ASSEMBLY COMPLEX

NAMRATA ULMAN

PORVORIM-GOA

SECRETARY, LEGISLATURE

30 MARCH, 2021